

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
STARRED QUESTION NO.142
TO BE ANSWERED ON 30.07.2015**

SUPPLY OF POWER

**†*142. SHRI RAMDAS C. TADAS:
SHRI C. MAHENDRAN:**

**Will the Minister of POWER
be pleased to state:**

(a) the norms/guidelines laid down for determination of power tariff as well as allocation of power to the States from the Central Generating Stations (CGSs);

(b) the acquisition rate and quantum of power supplied to each State/UT during each of the last three years and the current year, State/UT-wise;

(c) whether the Government proposes to promote real time power trading through exchanges including the Power Trading Corporation, so as to ensure acquisition of power at the minimum rates and if so, the details thereof;

(d) whether the Government is aware that Delhi Government proposes to surrender 2200 MW of power obtained from CGSs on the ground that it costs the slabs Rs. 5 to 8 per unit compared to power available in the market for just Rs. 3 per unit and if so, the reaction of the Government thereon; and

(e) whether the Government proposes to supply power to Delhi at cheaper rates, if so, the details thereof and if not, the reasons therefor?

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.142 TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING SUPPLY OF POWER.

(a) : The tariff of Central Generating Stations, under the regulated tariff regime, is determined by the Central Electricity Regulatory Commission (CERC), based on operational and financial norms, in accordance with the Tariff Policy 2006, issued by the Government of India. Further, according to Clause 5.1 of the Tariff Policy, all future requirement of power should be procured competitively by distribution licensees, except in cases of expansion of existing projects and Hydro Electric Projects. Accordingly, for all future Central Generating Stations for which Power Purchase Agreement (PPA) have not been signed before 6th January, 2011, the tariff would be determined through competitive bidding and would be adopted by CERC. The tariff of Nuclear Generating Stations is determined by Department of Atomic Energy.

The details of norms/guidelines for the allocation of power to States/ Union Territory (UTs) are at Annex-I.

(b): The rate of power supplied to the States/UTs, during the last three years (2011-12 to 2013-14), is as given in Annex-II.

The quantum of power supplied to each State/UT from Inter-State Generating Stations, mainly consisting of Central Generating Stations, during the last three years and the current year, is at Annex-III.

(c) : Yes, madam. Section 66 of the Electricity Act, 2003, mandates that the Appropriate Commission shall endeavour to promote the development of a market including trading in power in such manner as may be specified and shall be guided by National Electricity Policy in this regard.

CERC, vide its Order dated 8th April, 2015, has directed that the Power Exchanges should commence operation of round the clock market within three (3) months from the date of issue of the order after undertaking all requisite measures to operationalise the same.

(d) & (e) : Hon'ble Minister of Home, Health, Power, PWD and Industries, Government of National Capital Territory of Delhi, vide letter dated 6th July, 2015, has requested for surrender of 2,255 MW power by the Delhi Government. However, the supply of power to Delhi is as per the Power Purchase Agreements signed by the Power Utilities of Delhi with the Central Generating Stations at a generation tariff determined / adopted by the CERC. Government of Delhi has the option of taking power available in the market.

**ANNEX REFERRED TO IN PART (a) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 142
TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING SUPPLY OF POWER**

Power from Central Generating Stations to beneficiary States/Union Territories is allocated in accordance with formula for allocation of power which is being treated as guidelines from April, 2000. As per these guidelines, allocation of power is made to the States/ UTs in two parts, namely firm allocation of 85% and 15% unallocated power for allocation by the Government for meeting the urgent/overall requirement.

The firm allocation includes allocation of 12% free power to the affected States and 1% for local area development in case of Hydro Power Stations and 10% (paid) power to the home State in case of Thermal and Nuclear Power Stations.

The balance (72% in case of Hydro and 75% in case of Thermal & Nuclear) power is distributed amongst the States / UTs of the region in accordance with the pattern of central plan assistance and energy consumption during the previous five years, both factors having equal weightage. Central plan assistance is determined in accordance with the Gadgil formula, in which population of the States is also taken into consideration. In case of joint venture projects, the equity contributing State gets benefit in firm allocation in accordance with their equity contribution.

The aforementioned guidelines for allocation of power from Central Generating Stations are applicable to the generating stations, for which PPAs have been signed upto 5th January, 2011 and for the extension of the existing projects. After 5th January, 2011, power is to be procured by the Distribution Companies / Utilities through tariff based competitive bidding. In 14 new projects of NTPC, Central Government has, in January, 2011, approved allocation of 50% of power to 'Home' State, 15% unallocated power at the disposal of Government of India and 35% to other constituents (except 'Home' State) of that region on the basis of extant guidelines on allocation of power giving equal weightage to central plan assistance and energy consumption by each State of the Region for preceding 5 years. Similar dispensation has also been provided by the Government in January, 2011 in respect of new projects of Nuclear Power Corporation.

**ANNEX REFERRED TO IN PART (b) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 142
TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING SUPPLY OF POWER**

(Figure in Paisa / kWh)				
Sl. No.	Name of the Generating station	2011-12	2012-13	2013-14
Tariff of Thermal Power Stations of NTPC, NLC & NEEPCO				
I	Generating Station of NTPC			
A.	Pit head Generating Stations			
1	Rihand STPS (St-I)	193	174.45	234.2
2	Rihand STPS (St-II)	208	191.31	241.1
3	Rihand STPS (St-III)	NA	266.3	292.4
4	Singrauli STPS	160	127.3	176.2
5	Vindhyachal STPS(st-I)	209	168.45	203.6
6	Vindhyachal STPS(st-II)	217	174.28	194.8
7	Vindhyachal STPS(st-III)	255	212.66	244
8	Vindhyachal STPS(st-IV)	NA	251.95	278.9
9	Korba STPS	119	135.2	147.7
10	Ramagundam STPS (st-I&II)	193	265.23	307.2
11	Ramagundam STPS (st-III)	243	347.76	319.35
12	Talcher TPS	NA	NA	86.89
13	Talcher TPS(St-I)	230	173.73	220.25
14	Talcher STPS(St-II)	227	171.2	269.65
15	Sipat-I	228	230.7	294
16	Sipat-II	216	235	282.7
17	Korba STPS-III	219	238.41	250.3
B.	Non- Pit head Generating Stations			
18	FGUTPPTPS (St-I)	326	314.4	413
19	FGUTPP(St-II)	339	304.46	420.3
20	FGUTPP(St-III)	383	342.41	468.5
21	NCTP Dadri(St-I)	380	325.14	429.6
22	NCTP Dadri(St-II)	420	386.22	495.2
23	Farrakka STPS (St-I&II)	375	276.38	397.54
24	Farrakka STPS (St-III)	NA	327.08	348.86
25	Tanda TPS	428	290.17	420
26	Badarpur	421	400.02	529.4
27	Kahalgaoon STPS(St-I)	335	298.1	428.22
28	Kahalgaoon STPS(St-II)	342	308.92	394.67
29	Simhadri (St-I)	316	324.22	331.56
30	Simhadri (St-II)	378	385.33	381.94
31	Mauda	NA	392.32	496.1
C.	Using Natural Gas as Fuel			
1	Dadri CCGT	320	343.38	398.5
2	Faridabad	305	317.89	266
3	Anta CCGT	312	331.41	359.8
4	Auraiya GPS	315	320.98	393.1
5	Gandhar GPS	311	336.99	358.5
6	Kawas GPS	288	314.95	335.9
D.	Using LNG Gas Fuel			
1	Dadri CCGT	699	901.88	1056.5
2	Faridabad	589	748.79	841.1
3	Anta CCGT	485	677.61	878.7
4	Auraiya GPS	695	908.88	1067.2
5	Gandhar GPS(NAPM)	467	1160.09	1285
6	Kawas GPS (NAPM)	449	820.05	1108

E.	Using (Naphtha/HSD)as Fuel			
1	Dadri CCGT	849	853.38	792.9
2	Faridabad	851	845.69	766.9
3	Anta CCGT	880	884.51	815.2
4	Auraiya GPS	1040	1091.68	1038
5	Kayamkulam CCGT	1201	1267.82	1300.95
6	Kawas Gas	NA	1038.85	965.4
II.	Lignite Based thermal generating Stations of NLC			
1	TPS-I	NA	324.6	344.6
2	TPS-II(St-I)	245	259.1	279.4
3	TPS-II(St-II)	247	258.9	280.6
4	TPS-I(Expansion)	328	298.3	326.8
5	Barsingsar	NA	409.4	400.8
III.	North Eastern Electric Power Corporation Ltd.			
1	Assam GBPP	NA	319.5	344.5
2	Agartala GTPP	272	346.7	383.4
Composite Tariff of Hydro Station under the Purview of CERC				
	NHPC			
1	Chamera-I	177	183	191
2	Baira siul	137	144	155
3	Loktak	244	261	273
4	Chamera-II	264	263	263
5	Rangit	263	263	276
6	Dhauliganga	274	274	279
7	Teesta-V	210	209	222
8	Dulhasti	590	583	574
9	Salal	87	91	95
10	Uri-I	146	149	150
11	Uri-II	NA	NA	335
12	Tanakpur	206	216	224
13	Sewa-II	422	417	405
14	Chamera-III	NA	NA	413
15	Chutak	NA	NA	647
16	Teesta-III	NA	NA	672
17	Nimoo Bazgo	NA	NA	591
	NHDC			
1	Indira Sagar	253	262	259
2	Omkareshwar	277	404	476
	THDC			
1	Tehri stage-1	350	489	605
2	Koteshwar	NA	527	381
	SJVNL			
1	Naptha Jhakri	218	218	259
	NEEPCO			
1	Kopili Stag.I	73	147	79
2	Khandong	140	147	134
3	Kopoli Stage-II	177	147	176
4	Doyang	295	516	406
5	Ranganadi	178	222	181

Note: The tariff for the year 2014-15 and 2015-16 would continue to be same as for the year 2013-14, up till the time new orders are issued by CERC.

Source: Annual Report of CERC 2011-12, 2012-13 & 2013-14

Tariff for sale of power from various Atomic Power Stations of Nuclear Power Corporation of India Limited (NPCIL) for the period from 01.07.2010 to 30.06.2015

Sl.No.	Name of Power Station	Tariff	Period
1	Kakrapar Unit – 1 & 2	228.13*	01.07.2010 to 31.03.2012
		231.42†	01.04.2012 to 30.06.2015
2	Tarapur Unit – 1 & 2	94.83**	01.07.2010 to 30.06.2015
3	Tarapur Unit – 3 & 4	280.13*	01.07.2010 to 30.06.2015
4	Narora Unit – 1 & 2	238.90*	01.07.2010 to 31.03.2012
		242.59†	01.04.2012 to 30.06.2015
5	Madras Unit – I & 2	199.97*	01.07.2010 to 31.03.2012
		203.11†	01.04.2012 to 30.06.2015
6	Rajasthan Unit – 2,3 & 4	273.95*	01.07.2010 to 31.03.2012
		274.12†	01.04.2012 to 30.06.2015
7	Rajasthan Unit –5 & 6	340.83*	01.07.2010 to 30.06.2015
8	Kaiga Unit – 1 to 4 (Pooled tariff)	298.37 *	01.07.2010 to 30.06.2015

Note: 1) Notified tariff is subject to change in fuel and heavy water rate.

2) * Department of Atomic energy (DAE) notified on 8th February, 2012.

3) ** DAE notified on 25th May, 2012.

4) † DAE notification dated 22.06.2012 (Tariff inclusive of additional charges on account of retrospective revision of Heavy Water Price).

5) @ A component of 1.5 paise / kWh is to be levied extra in tariff w.e.f. 23.05.2013 towards Self Insurance Fund of Hot Zone assets of Atomic power stations under DAE notification dated 23rd May, 2013.

**ANNEX REFERRED TO IN PART (b) OF THE STATEMENT LAID IN REPLY TO STARRED QUESTION NO. 142
TO BE ANSWERED IN THE LOK SABHA ON 30.07.2015 REGARDING SUPPLY OF POWER**

Schedule of supply of power from Central Generating Stations to the States				
	(Figures in MU)			
States / Stations / System	April, 2012 to March, 2013	April, 2013 to March, 2014	April, 2014 to March, 2015	April, 2015 to May, 2015
Northern Region				
Chandigarh	989.74	903.25	843.89	163.61
Delhi	18447.34	20595.74	19080.21	3144.58
Haryana	10950.91	10654.12	12093.99	2205.13
H.P.	5186.68	5269.54	5771.00	1323.38
J & K.	8769.41	9132.10	9975.96	1945.61
Punjab	12825.63	15477.70	17674.77	3157.89
Rajasthan	13312.55	15682.58	16422.68	3007.70
U.P.	30892.25	33173.03	35785.56	6443.84
Uttarakhand	4171.03	4732.72	4750.75	924.86
Western Region				
Chhattisgarh	6966.70	7286.50	7776.70	1317.20
Gujarat	24100.10	27037.70	31955.90	5649.40
Madhya Pradesh	21502.00	22110.30	28808.60	5503.70
Maharashtra	35758.80	36318.80	34460.80	5719.40
DD	2069.60	1897.00	1832.10	337.50
DNH	4362.30	4229.40	4101.00	764.50
Goa	3354.40	3396.10	3403.20	569.70
Southern Region				
Andhra Pr.	22994.65	25911.13	16115.05	2609.15
Telangana			12554.16	2484.70
Karnataka	11790.50	12324.73	14147.87	2565.05
Kerala	10580.86	10038.51	11539.76	2013.73
Tamil Nadu	21396.79	24141.99	26959.96	5612.68
Puducherry	2652.02	2432.22	2337.56	428.91
Eastern Region				
Bihar	10425.68	12735.87	12735.05	2381.29
DVC	862.37	1003.83	1228.61	147.16
Jharkhand	2656.55	2737.65	2718.16	413.03
Odisha	7236.02	7312.74	7783.66	1217.73
W. Bengal	6135.20	6337.82	6822.08	984.80
Sikkim	773.74	765.46	780.47	124.52
N.E. Region				
Arunachal Pr.	531.12	466.95	464.17	76.70
Assam	4151.97	3726.96	4111.44	677.04
Manipur	598.73	563.65	517.84	78.51
Meghalaya	899.93	688.42	865.02	116.53
Mizoram	346.36	317.42	323.06	52.32
Nagaland	411.53	446.58	432.22	69.85
Tripura	258.33	584.49	987.16	163.97
